NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.1282/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES:

Mr. Battula Anjaneyulu V/s.

DBM Geotechnics & Constructions Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. NO. NAME DESIGNATION SIGNATURE I CYRUS ARDESHIR Adv for u/w JAIDEEP SINGH Corporate Debtor Maadd. V KHATTAR u/w MAABIL VAHANVATY

2, COUNSEL MR. GAUTAM ANKHAD W/W MR. YOHAANN LIMATHWALLA i/G J. SAGAR ASSOCIATES (Advocates for the Operational Creditor)

<u>ORDER</u> <u>C.P. No.1282/I&BC/NCLT/MB/MAH/2017</u>

Ld. Representatives of both the sides are present.

2. A legal question has been raised that in respect of the Debtor of the Petition under consideration, an Order has been passed by this very Bench wherein the said Petition (TCP No. 1142/2017) was disposed of on the ground of consent between the parties. As a result, the permission for withdrawal was granted under the provisions of Insolvency Code. This question has to be answered by the respective parties in this Petition.

To hear this matter, adjourned 12th December, 2017 at 2.30 p.m.

Sd/-Bhaskara Pantula Mohan Member (Judicial)

Sd/-M.K. Shrawat Member (Judicial)

Dated: 21.11.2017